

SL No. 38/25

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH KOLKATA
Miscellaneous Application No.05/2025/EZ

In

Original Application No.112/2022/EZ

Tarakeswar Green Mates

..... Applicant(s)

-Versus-

State of West Bengal and Ors.

..... Respondents



**AFFIDAVIT ON BEHALF OF THE URBAN DEVELOPMENT &
MUNICIPAL AFFAIRS DEPARTMENT, GOVERNMENT OF WEST
BENGAL**

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SIBOJYOTI CHAKRABARTI

Advocate

01 JUL 2025

-X-

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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**AFFIDAVIT ON BEHALF OF THE URBAN DEVELOPMENT &
MUNICIPAL AFFAIRS DEPARTMENT, GOVERNMENT OF WEST
BENGAL**

I, Bijay Krishna Pal, son of Biplab Pal, aged about 42 years, by occupation - service, working for gain as Superintending Engineer, SWM Sector, Kolkata Metropolitan Development Authority (KMDA), a statutory authority functioning under the administrative control of the Urban Development and Municipal Affairs Department, Government of West Bengal, having office at Unnayan Bhavan, DJ - 11, Sector - II, Salt Lake, Kolkata - 700091, do hereby solemnly affirm and state as under: -

1. That I am the Superintending Engineer, SWM Sector, Kolkata Metropolitan Development Authority (KMDA), a statutory authority functioning under the administrative control of the Urban Development and Municipal Affairs Department, Government of West Bengal. I am well acquainted with the facts and circumstances of the case and I have been duly

Bijay Krishna Pal.
30/06/2025
Superintending Engineer (Civil)
North Circle, SWM Sector
Kolkata Metropolitan Development Authority

01 JUL 2025

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authorized to affirm this affidavit on behalf of the Urban Development & Municipal Affairs Department, Government of West Bengal.

2. That I say that the Hon'ble National Green Tribunal has been pleased to pass an order dated 27.03.2025 directing the Urban Development and Municipal Affairs Department to file an affidavit of compliance.

3. That I state that in compliance with the Hon'ble National Green Tribunal order dated 27.03.2025, the Kolkata Metropolitan Development Authority (KMDA) vide e-File No.: UDMA-15011(15)/12/2022-LS-UD SEC-Dept. of UDMA was requested to submit a comprehensive report inter-alia in connection with the clause (iii) of paragraph 22 of the solemn order dated 31.03.2023 of the Hon'ble National Green Tribunal in the matter of OA No.112/2022/EZ [Tarakeswar Green Mates -Vs- State of West Bengal & Ors.] and regarding the management of cow-dung.

4. I say that, the Kolkata Metropolitan Development Authority has submitted a report as on 18.06.2025. It appears from the Action Taken Report dated 18.06.2025 on management of cow-dung through 125 KLD Faecal Sludge Treatment Plant (FSTP) at Regional Waste Management Centre (RWMC), Baidyabati (annexed at **Annexure A**) that-

- a) *The Regional Waste Management Centre (RWMC) under Baidyabati Municipality was constructed for 6 (six) municipalities, viz., Uttarpara-Kotrung, Konnagar, Rishra, Serampore, Champdany and Baidyabati, in the district of Hooghly, commenced its operation in the year of 2014, funded by JICA, as a prime component of Kolkata Solid Waste Management Improvement Project (KSWMIP).*
- b) *It was comprised of an Engineered Landfill, Material Recovery Facility for Baidyabati Municipality, leachate treatment units and a 125 KLD Faecal Sludge Treatment Plant (FSTP) with anaerobic digestion technology, where the Faecal Sludge of all these 6 (six) municipalities were being treated.*
- c) *The system of FSTP was running systematically for a quite couple of years, since its commissioning. But it became in-operational since the last 4-5 years, due to lack of proper operation and maintenance.*
- d) *In continuation, it has been proposed that, the cow-dung from different cattle-sheds/khatals, operative in nearby municipalities, shall be co-treated*



Dipay Krishna Pal
 30/06/2025
Superintending Engineer (Civil)
North Circle, SWM Sector
Kolkata Metropolitan Development Authority

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with septage in the anaerobic digester unit constructed for faecal sludge, as mentioned.

- e) Now, to make the plant operational, and to process the Faecal sludge/septage with the cow-dung, KMDA has taken up several measures by engaging agencies from its own capacity. **The plant may tentatively get operationalised by the end of September, 2025.**
- f) By the time, Bengal Gas Company Limited (BGCL), has been requested, if they can take over the operation and maintenance (O & M) of the said plant and machineries, after making it operational from the end of KMDA.
- g) **In this context, the District Administration and Dankuni Municipality both have been requested to take the responsibility of transportation of the cow-dung from cattle-sheds, situated on both sides of Dankuni Canal to the receiving pit of existing 125 KLD FSTP in RWMC, once it would be operational.**

5. That I say that the Kolkata Metropolitan Development Authority and the State Government is taking all probable steps to abate pollution and for implementation of project for restoration of the Dankuni Canal, maintained by Irrigation and Waterways Directorate, Government of West Bengal.

6. The Statements made in paragraphs 1 to 5 are based on information derived from the office records of KMDA and the Department of Urban Development & Municipal Affairs which are usually kept and maintained by the answering respondents in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

I identified by me
Sibajyoti Chakrabarti
Advocate
State of WB
01/07/2025

Rijay Krishna Pal
 30/06/2025

DEPONENT
 Superintending Engineer (Civil)
 North Circle, SWM Sector
 Kolkata Metropolitan Development Authority

L.T.I.(s)/Signatures(s) of the
 Executiv^s/s attested by me on identification

NARENDRA PRASAD GUPTA, NOTARY
 Advocate, HIGH COURT, KOLKATA
 Regd. No.-13823/2018, Govt. India

NARENDRA PRASAD GUPTA
 NOTARY
 GOVERNMENT OF INDIA
 REGN. NO. 13823/2018

ADVOCATE, HIGH COURT CALCUTTA
 8, Old Post Office Street (Ground Floor)
 Opp. F-Gate (High Court)
 Mob.-8910576974
 9283135090

01 JUL 2025

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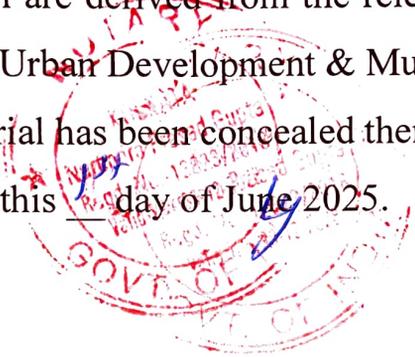
VERIFICATION



I, the deponent above named do hereby verify that the contents of the above affidavit are true which are derived from the relevant office records of KMDA and the Department of Urban Development & Municipal Affairs. No part of it is false and nothing material has been concealed there from.

Verified at Kolkata on this 30 day of June 2025.

3/2



Niyay Krishna Pal
30/06/2025

DEPONENT
Superintending Engineer (Civil)
North Circle, SWM Sector
Kolkata Metropolitan Development Authority

Identified by me
Sibojyoti Chakrabarti
Advocate
State of WB.
01/07/2025

Annexure A

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Action Taken Report on management of cow-dung through 125 KLD Faecal Sludge Treatment Plant (FSTP) at Regional Waste Management Centre (RWMC), Baidyabati.

- (1) The Regional Waste Management Centre (RWMC) under Baidyabati Municipality was constructed for 6 (six) municipalities, viz., Uttarpara-Kotrung, Konnagar, Rishra, Serampore, Champdany and Baidyabati, in the district of Hooghly, commenced its operation in the year of 2014, funded by JICA, as a prime component of Kolkata Solid Waste Management Improvement Project (KSWMIP).
- (2) It was comprised of an Engineered Landfill, Material Recovery Facility for Baidyabati Municipality, leachate treatment units and a 125 KLD Faecal Sludge Treatment Plant (FSTP) with anaerobic digestion technology, where the Faecal Sludge of all these 6 (six) municipalities were being treated.
- (3) The system of FSTP was running systematically for a quite couple of years, since its commissioning. But it became in-operational since the last 4-5 years, due to lack of proper operation and maintenance.
- (4) In continuation, it has been proposed that, the cow-dung from different cattle-sheds/khatals, operative in nearby municipalities, shall be co-treated with septage in the anaerobic digester unit constructed for faecal sludge, as mentioned.
- (5) Now, to make the plant operational, and to process the Faecal sludge/septage with the cow-dung, KMDA has taken up several measures by engaging agencies from its own capacity. The plant may get operationalised by the end of September, 2025.
- (6) By the time, Bengal Gas Company Limited (BGCL), has been requested, if they can take over the operation and maintenance of the said plant and machineries, after making it operational from KMDA end.
- (7) In this context, the District Administration and Dankuni Municipality both were requested to take the responsibility of transportation of the cow-dung from cattle-sheds, situated on both sides of Dankuni Canal to the receiving pit of existing 125 KLD FSTP in RWMC, once it would be operational.

18/06/25
Superintending Engineer (Civil)
 North Circle, SWM Sector
 Kolkata Metropolitan Development Authority

18/6/25
Chief Engineer
SWM Sector, KMDA

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA
M. A. No. 05/2025/EZ

In
O. A. NO. 112/2022/EZ

In The Matter of:

Tarakeswar Green Mates

... APPLICANT

VERSUS

State of West Bengal & Ors.

... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE
URBAND DEVELOPMENT &
MUNICIPAL AFFAIRS DEPARTMENT
GOVERNMENT OF WEST BENGAL

SIBOJYOTI CHAKRABARTI

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